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CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1732 of 1993

Ghanshyam & others 7 Applicants
Versus
Union of India & others Respondents
Hon'ble Mr. Maharaj Din- Member (J)
Hon'ble Miss Usha Sen - Member (A)
(by Hon. Mr. Maharaj Din- JM)

The applicants who are 7 in numbers have approached this Tribunal for being re-engaged as casual labour.

2- A ~~comprehensive~~ ^{comprehensive} Scheme has been drawn by the Railway Administration about the re-engagement of the casual labourers. So in the light of the said Scheme, the Railway Authority shall consider the case of the applicant and shall give the decision with reasons expeditiously but not beyond the period of 3 months from the date of communication of the certified copy of this order. If they decide to reject the case of the applicant, they shall give the reasons in support thereof.

3- With these directions, the application is disposed off.

Usha
MEMBER (A)

Min
MEMBER (J)

DATED: Allahabad 10th December, 1993.

(IS PS)
